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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH, CUTTACK

O.A./T.A./R.A.No.....73.....1995

S. C. Mishra

.....Applicant(s)

Versus

Uma M. Andra. Sella

.....Respondent(s)

Sr. No	Date	Orders	Office note as to action (if any) taken on order
2	6-2-95	<p style="text-align: center;">REGISTER</p> <p style="text-align: center;"><i>SC</i> Registrar</p> <p>Heard Shri B.S.Tripathy, learned counsel for the applicant who is stated to have worked as many as nine years in Sandhamula Branch Post Office in a put-off vacancy. He is now working as E.D.B.P.M. in Madhupalli for last two years. Madhupalli is nearly 60 K.Ms. away from his village. The applicant wants to be considered for a transfer to Sandhamula where a vacancy is going to arise very shortly. Shri Ashok Mishra, learned Senior Standing Counsel for the respondents, who was heard in the matter, agrees with the position stated above. The applicant shall, within one week from today, submit a representation to respondent No.3 who shall examine the same with reference</p>	<p><i>32/95</i></p> <p><i>3/2/95</i></p> <p><i>In this application</i> <i>u/s 19, the applicant</i> <i>has prayed for a</i> <i>direction to issue</i> <i>appropriation order in</i> <i>favour of the applicant</i> <i>Considering his previous</i> <i>experience.</i></p> <p><i>1/2</i></p> <p><i>For Registration</i></p> <p><i>3/2/95</i></p> <p><i>3.2.94</i></p>

(C)

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
		<p>to the rules governing the transfer of E.D.officials. Inasmuch as the applicant has had a continuous spell of nine years in Sandhamula, it may be in the interest of the Department to have him there if he is otherwise eligible. Respondent No.3 may take a reasonable view of the applicant's request and take suitable decision, if possible before a vacancy arises in Sandhamula-</p> <p>Thus, the O.A. is disposed of.</p> <p style="text-align: right;">S/aw Member(Admn.)</p>	<p>13/1/95</p> <p>for Admn.</p> <p>Bench</p> <p>3/2/95</p> <p>Or. No. 2 dt. 6.2.95</p> <p>A copy of order dt. 6.2.95 may be given to the petitioner's counsel.</p> <p>The same copy of order along with petition copy may also be handed over to Mr. Ashok Mishra, S.S.C for respondents.</p> <p><u>Patra</u> 7/2 <u>Munir</u> 7/2/95 S.O.</p> <p>Received copy of order dt. 6.2.95 along with notices now on behalf of Mr. Ashok Mishra S.S.C</p> <p>Ashok Mishra 7/2/95</p> <p>for copy</p> <p>7/2/95</p>